

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO. 629 OF 2024

In the matter of :

RWA Sector 30 President of RWA Mr. Pramod Kumar Verma.

...Applicant

Versus

Principal and Management of Delhi Public School Sector-30, Noida & Ors.

...Respondent

INDEX

S.No.	PERTICULARS	PAGE NO.
1.	REPLY OF BEHALF OF DISTRICT MAGISTRATE, GAUTAM BUDDHA NAGAR	1-3
2.	Annexure-1 Copy of notice issued to Principal, DPS, Sector-30, Noida	4-5
3.	Annexure-2 Copy of letter issued to Chief Executive Officer, Noida Authority, Sector-6, Noida	6-7



Through
BHANWAR PAL SINGH JADON
STANDING COUNSEL OF STATE OF U.P.
NATIONAL GREEN TRIBUNAL

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 629 OF 2024

In the matter of:



RWA SECTOR 30 THROUGH PRESIDENT
OF RWA MR. PRAMOD KUMAR VERMA ...Applicant

Versus

PRINCIPAL AND MANAGEMENT OF
DELHI PUBLIC SCHOOL, SECTOR 30, NOIDA ...Respondent

**REPLY AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE,
GAUTAM BUDDHA NAGAR**

I, Manish Kumar Verma, aged about 40 years, S/o. M.P. Verma, presently posted as District Magistrate, Gautam Buddha Nagar do hereby solemnly affirm and declare as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit.
2. That the above-noted matter came up for hearing on 29.05.2024, when this Hon'ble Tribunal directed the Answering Respondent to file its reply to the Original Application.
3. That the present case, registered on the basis of a letter addressed by the Residents Welfare Association (RWA),



✓

Sector 30, Noida, wherein the RWA has stated that a green belt of Sector 30 had been given twenty-five years back to the adjoining Delhi Public School (DPS), for development of a park for children and senior citizens, for a period of ten years only.

4. That the RWA has also alleged that the said park has not been developed/maintained by DPS and is being used as a dump yard for its waste material and construction raw material. It has also been claimed that illegal digging has been done to extract water and construction waste, diesel cane, plastic material etc. has been thrown in the land of the said park, which has led to damage of trees which were planted by Noida Authority.
5. That it has been further alleged that after ten years, the green belt was required to be handed over to the RWA of Sector 30 but same has not been done, instead a lock has been put on the gate and entry has been restricted.
6. That this Hon'ble Tribunal, vide its order dated 29.05.2024, while noting that the averments made in the Original Application raise substantial questions relating to environment, arising out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010, has impleaded the Answering Respondent as one of the respondents and directed it to file its response in the said matter.

✓



7. That in compliance of above-mentioned orders of this, the Answering Respondent has issued directions to Principal, Delhi Public School, Sector 30, Noida to submit its response to the allegations made by RWA, Sector 30. Copy of said notice is annexed as *Annexure I* of the response.

8. That a letter has also been written to Chief Executive Officer, New Okhla Industrial Development Authority, Noida to get the area inspected and take necessary action as per conditions of allotment. Copy of said letter is annexed as *Annexure II* of the response.

9. That it is humbly prayed that the present Reply may kindly be taken on record by this Hon'ble Tribunal.



DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE DAY OF SEPTEMBER, 2024 AT NOIDA,
GAUTAM BUDDHA NAGAR.




ATTESTED
N.K. YADAV
Regd. 4641, Advocate
Govt. of India
G.B. Nagar

11 SEP 2024


DEPONENT

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 446/एल-198/2024

दिनांक:- 10-09-2024

सेवा में,

प्रधानाध्यापक,
दिल्ली पब्लिक स्कूल,
सेक्टर-30, नोएडा

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन O.A. No. 629/2024 RWA Sector 30 President of RWA Mr. Pramod Kumar Verma Vs. Principal and Management of Delhi Public School Sector-30, Noida & Ors. में पारित आदेश दिनांक 29.05.2024 के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करें। कि मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन O.A. No. 629/2024 RWA Sector 30 President of RWA Mr. Pramod Kumar Verma Vs. Principal and Management of Delhi Public School Sector-30, Noida & Ors. में दिनांक 29.05.2024 को निम्न आदेश पारित किया गया है—

“.....1. In this original application, registered on the basis of the letter petition, Residents Welfare Association, Sector 30, Noida has made a complaint that a green belt of Sector 30 was given to the adjoining Delhi Public School (DPS) 25 years back to develop park for children and senior citizens for 10 years only. But DPS has not developed/maintained the park and is using it as a dump yard for its waste material and construction raw material. In the enclosures to the letter partition, it is also alleged that the illegal digging has been done to extract water and construction waste, diesel cane, plastic material, etc. has been thrown in that land as a result of which some trees have died and some have been cut, whereas at the time of giving the land Noida Authority had planted the trees in that green belt for proper upkeep and care. It is also the allegation that after 10 years the green belt was required to be handed over to the RWA of Sector 30 but that has not been handed over and a lock has been put on the gate and entry has been restricted.

2. The OA raises substantial issue relating to compliance of the environmental norms, especially the issue relating to the protection of park/green area.

3. Hence, we implead the following as respondents in the matter:

(1). Member Secretary, Uttar Pradesh Pollution Control Board.

(2). CEO, Noida.

(3). District Magistrate, Gautam Buddha Nagar.

(4). DPS through its Administrator, Sector 30, Noida.

4. Issue notice to the above respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing. The Respondents are also expected to file their response at least one week before the next date of hearing.

5. List on 13.09.2024.....”

मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त आदेश के साथ नोटिस भी जारी किया गया है, जिसमें आप Respondent No. 04 है। नोटिस की प्रति संलग्न है। आर0डब्ल्यू0ए0, सेक्टर-30, नोएडा द्वारा दायर की गयी शिकायत में उल्लिखित प्रमुख बिन्दु निम्नवत् है— दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा एवं ग्रीन बेल्ट के मध्य में पूर्व में जो दीवार ग्रीन बेल्ट एवं उपरोक्त स्कूल को अलग करती थी वह स्वयं अथवा निहित उद्देश्य से गिर गयी या गिरा दी गयी थी। इस प्रकार से ग्रीन बेल्ट सेक्टर 30 एवं डी0पी0एस0 का खुला मैदान अपने स्कूल के साथ मिला लिया गया है। यह पूर्णतः अवैधानिक है। इसे डी0पी0एस0 स्कूल से अलग कराया जाये। यह की डी0पी0एस0 स्कूल सेक्टर 30 उपरोक्त से लगभग आधे ग्रीन बेल्ट में मिट्टी का पहाड़ बना दिया गया है।

क्यों कि यह अवैधानिक खुदाई कर भूजल निकाल रहे हैं। और इसी के साथ कुछ और भी खुदाई कराकर मिट्टी का पहाड़ बना दिये हैं और सारा कन्स्ट्रक्शन का कचरा जैसे कि डीजल कैन और प्लास्टिक मैटेरियल यहां डाला गया है, ग्रीन बेल्ट का अधिकतम नुकसान कर दिया गया है और पेड़-पौधे मर गयी है और काट दिये गये हैं। नोएडा प्राधिकरण ने ग्रीन बेल्ट में पेड़-पौधे लगाकर डी0पी0एस0 को दिया था उसकी देखभाल करने के लिये। डी0पी0एस0 को 10 साल बाद ग्रीन बेल्ट आर0डब्ल्यू0ए0 सेक्टर-30 को देना था, परन्तु नहीं दिया गया है। ग्रीन बेल्ट पर अस्थाई निवास कार्यालय एवं शौचालय बनाये गये हैं तथा ग्रीन बेल्ट पर स्थित पेड़-पौधे समाप्त हो गये हैं।

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में शिकायत में उल्लिखित बिन्दुओं के क्रम में प्रतिउत्तर प्रेषित करना सुनिश्चित करें।

संलग्नक:-मा अधिकरण द्वारा पारित आदेश एवं निर्गत नोटिस की छायाप्रति।

भवदीय,
10/11/14
(मनीष कुमार वर्मा)
जिलाधिकारी

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
गौतमबुद्ध नगर

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 447 / एल-198 / 2024

दिनांक:- 10-09-2024

सेवा में,

मुख्य कार्यपालक अधिकारी,
नवीन ओखला औद्योगिक विकास प्राधिकरण,
सेक्टर-6, नोएडा, गौतमबुद्ध नगर

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन O.A. No. 629/2024 RWA Sector 30 President of RWA Mr. Pramod Kumar Verma Vs. Principal and Management of Delhi Public School Sector-30, Noida & Ors. में पारित आदेश दिनांक 29.05.2024 के सम्बन्ध में।
महोदय,

कृपया उपरोक्त विषयक सादर अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन O.A. No. 629/2024 RWA Sector 30 President of RWA Mr. Pramod Kumar Verma Vs. Principal and Management of Delhi Public School Sector-30, Noida & Ors. में दिनांक 29.05.2024 को निम्न आदेश पारित किया गया है-

".....1. In this original application, registered on the basis of the letter petition, Residents Welfare Association, Sector 30, Noida has made a complaint that a green belt of Sector 30 was given to the adjoining Delhi Public School (DPS) 25 years back to develop park for children and senior citizens for 10 years only. But DPS has not developed/maintained the park and is using it as a dump yard for its waste material and construction raw material. In the enclosures to the letter partition, it is also alleged that the illegal digging has been done to extract water and construction waste, diesel cane, plastic material, etc. has been thrown in that land as a result of which some trees have died and some have been cut, whereas at the time of giving the land Noida Authority had planted the trees in that green belt for proper upkeep and care. It is also the allegation that after 10 years the green belt was required to be handed over to the RWA of Sector 30 but that has not been handed over and a lock has been put on the gate and entry has been restricted.

2. The OA raises substantial issue relating to compliance of the environmental norms, especially the issue relating to the protection of park/green area.

3. Hence, we implead the following as respondents in the matter:

(1). Member Secretary, Uttar Pradesh Pollution Control Board.

(2). CEO, Noida.

(3). District Magistrate, Gautam Buddha Nagar.

(4). DPS through its Administrator, Sector 30, Noida.

4. Issue notice to the above respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing. The Respondents are also expected to file their response at least one week before the next date of hearing.

5. List on 13.09.2024....."

मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त आदेश के साथ नोटिस भी जारी किया गया है, जिसमें आप Respondent No. 01 है। नोटिस की प्रति संलग्न है। आर0डब्ल्यू0ए0, सेक्टर-30, नोएडा द्वारा दायर की गयी शिकायत में उल्लिखित प्रमुख बिन्दु निम्नवत् है- दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा एवं ग्रीन बेल्ट के मध्य में पूर्व में जो दीवार ग्रीन बेल्ट एवं उपरोक्त स्कूल को अलग करती थी वह स्वयं अथवा निहित उद्देश्य से गिर गयी या गिरा दी गयी थी। इस प्रकार से ग्रीन बेल्ट सेक्टर 30 एवं डी0पी0एस0 का खुला मैदान अपने स्कूल के साथ मिला लिया गया है। यह पूर्णतः अवैधानिक है। इसे डी0पी0एस0 स्कूल से अलग कराया जाये। यह की डी0पी0एस0 स्कूल सेक्टर 30 उपरोक्त से लगभग आधे ग्रीन बेल्ट में मिट्टी का पहाड़ बना दिया गया है।

क्यों कि यह अवैधानिक खुदाई कर भूजल निकाल रहे हैं। और इसी के साथ कुछ और भी खुदाई कराकर मिट्टी का पहाड़ बना दिये हैं और सारा कन्स्ट्रक्शन का कचरा जैसे कि डीजल कैन और प्लास्टिक मैटेरियल यहां डाला गया है, ग्रीन बेल्ट का अधिकतम नुकसान कर दिया गया है और पेड़-पौधे मर गयी है और काट दिये गये हैं। नोएडा प्राधिकरण ने ग्रीन बेल्ट में पेड़-पौधे लगाकर डी0पी0एस0 को दिया था उसकी देखभाल करने के लिये। डी0पी0एस0 को 10 साल बाद ग्रीन बेल्ट आर0डब्ल्यू0ए0 सेक्टर-30 को देना था, परन्तु नहीं दिया गया है। ग्रीन बेल्ट पर अस्थाई निवास कार्यालय एवं शौचालय बनाये गये हैं तथा ग्रीन बेल्ट पर स्थित पेड़-पौधे समाप्त हो गये हैं।

मा0 राष्ट्रीय हरित अधिकरण द्वारा आर0डब्ल्यू0ए0 सेक्टर-30 के शिकायत के क्रम में पारित उक्त आदेश के अनुपालन में शिकायत में उल्लिखित बिन्दुओं की जांच कराते हुये कृत कार्यवाही से अवगत कराने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।
संलग्नक:-मा अधिकरण द्वारा पारित आदेश एवं निर्गत नोटिस की छायाप्रति।

भवदीय,

(मनीष कुमार वर्मा)

जिलाधिकारी

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
गौतमबुद्ध नगर